

**SECTION XI-A**  
**IN THE SUPREME COURT OF INDIA**  
**CIVIL APPELLATE JURISDICTION**  
**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) No. 23596 OF**  
**2015 WITH PRAYER FOR INTERIM RELIEF.**

**WITH**  
**INTERLOCUTORY APPLICATION NO. 2**

(Application for directions)

**SOORAJ KUMAR**

**...Petitioner**

**Versus**

**THE TAHSILDAR & ANR.**

**...Respondents**

**OFFICE REPORT**

The matter above-mentioned was listed before the Hon'ble Court on 18<sup>th</sup> March, 2016, when the Court was pleased to pass the following Order:-

**“Counter Affidavit, if any, in I.A. No. 2/2016 be  
filed within two weeks.**

**Rejoinder Affidavit, if any, be filed within  
another two weeks.**

**Post on 29.04.2016.”**

It is submitted for the information of the Hon'ble Court that in view of the aforesaid order, Counsel for non applicant has not filed counter-affidavit in I.A. No. 2 hence no Rejoinder affidavit, however the counsel for petitioner has on 30.03.2016 filed Rejoinder affidavit in Special Leave Petition to the counter-affidavit filed by Respondent No. 2 in the Special Leave Petition (Copy of the same has been included in the SLP paper books for the kind perusal of the Hon'ble Court)

Service of show cause notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 25<sup>th</sup> day of April, 2016.

Sd/-  
ASSISTANT REGISTRAR